[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3. SUBSECTION (i)]

## Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes & Customs

## NOTIFICATION No. 01/2019-Central Excise (N.T.)

New Delhi, the 8<sup>th</sup> May 2019

G.S.R (E)- In exercise of the power conferred by sub-rules (1) and (3) of rule 9 of the Central Excise Rules, 2017 the Central Board of Indirect Taxes and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) number 7/2015-Central Excise (N.T.) [hereinafter referred to as the said notification], published in the Gazette of India, Extraordinary, Part II, Section 3 Sub-section (i) vide number G.S.R. 152(E) dated 1<sup>st</sup> March, 2015 namely:-

1. In the said notification, for the words "www.aces.gov.in" the words "www.cbic-gst.gov.in" shall be substituted.

[F. No 267/58/2019 CX-8]

(Abhishek Dwivedi).

Deputy Commissioner (CX-8)

Note:- The Principal Notification No. 35/2001-Central Excise(NT), dated the 26<sup>th</sup> June,2001 was published in the Gazette of India, Extraordinary, Part II Section 3, Sub-section(i) vide number G.S.R. 464(E), dated the 26 June, 2001 and was last amended by notification number 7/2015 Central Excise (NT) dated the 1<sup>st</sup> March,2015, vide number G.S.R. 152(E), dated the 1<sup>st</sup> March 2015.